

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

FRIDAY, THE 17TH DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

Bail Appl.No. 2305 of 2020

CRIME NO 40/2020 OF KALAMASSERY POLICE STATION,
ERNAKULAM DISTRICT

PETITIONER/ACCUSED:

KRISHNA, AGED 20 YEARS.
S/O GANESHAN, KALATHILPARAMBIL HOUSE
CUSAT COLONY, KALAMASSERY PO
ERNAKULAM

BY ADVS.

SRI.C.C. ABRAHAM

RESPONDENTS/COMPLAINANT/STATE:

STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682 031.

BY PUBLIC PROSECUTOR SRI.RAMESH CHAND

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
17.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

::2::

Dated this the 17th day of April, 2020

O R D E R

When the matter was taken up, the learned Counsel for the accused submitted that bail was already granted and therefore the matter was not pressed. Application is dismissed as not pressed.

**T.V.ANILKUMAR
JUDGE**

jma/

B.A No.2305 of 2020

::3::

APPENDIX

PETITIONER/ACCUSED'S ANNEXURES:

ANNEXURE A1: TRUE COPY OF THE FIR IN CRIME NO.40/2020 OF
KALAMASSERY POLICE STATION, ERNAKULAM DISTRICT.

ANNEXURE A2: TRUE COPY OF THE ORDER OF THE HON'BLE JUDICIAL FIRST
CLASS MAGISTRATE COURT, KALAMASSERY IN CRL.M.P
NO.768/2020 DATED 18.03.2020